HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(through video conference)

WP (C) No. 118/2020 CM No. 193/2020

Uttam Singh

.....Appellant/Petitioner(s)

Through:- Mr. Sandeep Singh, Advocate

(on voice call from residence in Jammu)

V/s

State of J&K and others

....Respondent(s)

Through:- None

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 13.05.2020

Learned counsel for petitioner seeks leave of the Court to withdraw the writ petition with liberty to file afresh, if need arises.

Accordingly, the writ petition is dismissed as withdrawn with liberty as prayed for along with connected CM(s).

(RAJNESH OSWAL) JUDGE

Jammu 13.05.2020 Karam Chand

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No